RAJASTHAN HIGH COURT, JODHPUR Circular

No. 13/P.I./2025

Date: 24.06.2025

National Legal Service Authority (NALSA) has issued a format of CUSTODY WARRANT which is more systematic and advanced than the custody warrant presently used. It is in accordance with the provisions of CrPC/BNSS which mandate for the expeditious and time bound trial of Judicial Custody matters. It is also of great assistance in cases of default bail.

Therefore it is enjoined upon all the Trial/ Appellate/ Revisional Courts of Rajasthan that in place of existing format of custody warrant, enclosed format of CUSTODY WARRANT be used in existing cases and future cases.

Encl.: as above

Yours sincerely,

REGISTRAR GENERAL

No. GEN/XV/41/2015(Part-III)/ 1174

Date: 25-06-2025

Copy forwarded to the followings for information and necessary action:-

- The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. All Registrars/OSD, Rajasthan High Court Jodhpur/Bench Jaipur.
- 3. Registrar-cum-CPC, Rajasthan High Court, Bench Jaipur with the request to upload the same on website of Rajasthan High Court.
- 4. All the District & Sessions Judges with the request to circulate the same amongst all the concerned and ensure that all the courts use the enclosed format of Custody Warrant.
- 5. Director, Rajasthan State Judicial Academy, Jodhpur.
- 6. Registrar (Classification-II), Rajasthan High Court Bench Jaipur.

7. AOJ, General Section, Rajasthan High Court, Jodhpur.

REGISTRAR GENERAL

TEMPLATE Annexure-C

"CUSTODY WARRANT"

Jail No	·:			
Name			FIR No	1
Father	's Name		U/s(as per FIR)	РНОТО
Age			Arrested U/s	OF
Gende	r		Police Station	INMATE
Addres	ss		District	
Nation	ality		Date of Arrest	
REMAI	ND DURING		Remand Order by Ld. Judge/Next date in	(Pvt/Legal Aid)
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•	Date of Fi	ling of (harge Sheet :	
•			the Accused	
REMAI	ND AFTER F	ILING O	F CHARGE SHEET ADVOCATE	(Pvt/Legal Aid)
S.No.	Date	e	Remand Order by Ld. Judge/Next date in t	he Court
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•	Date of Co	ommitta	l in Sessions trial cases:	
•	Date of Fr			
•	Charge fra	amed ur	der offences :	

S.No.	Date	Remand Order by Ld. Judge/Next date in the Court
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REMAN	D DURING STA	ATEMENT OF ACCUSED ADVOCATE(Pvt/Legal
S.No.	Date	The second secon
		Remand Order by Ld. Judge/Next date in the Court
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REMAN	D DURING DEF	ENCE EVIDENCE ADVOCATE(Pvt/Legal Aid
		t to be a second to the second
S.No.	Date	Remand Order by I.d. Judge/Next date in the Court
	Date	Remand Order by Ld. Judge/Next date in the Court
S.No.	Date	Remand Order by Ld. Judge/Next date in the Court
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1 2 3 REMAND 5.No. 1 2 3	D DURING FINA Date Result of Trial udgement Pro	AL ARGUMENTS ADVOCATE
1 2 3 REMAND 5.No. 1 2 3	D DURING FINA Date Result of Trial udgement Pro	AL ARGUMENTS ADVOCATE

ADVOCATE.....(Pvt/Legal Aid)

REMAND DURING PROSECUTION EVIDENCE